

SUPR EME COURT OF I ND I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).9001/2008

(From the judgement and order dated 12/09/2008 in CRLA No.8249 of 2007 of the HIGH COURT OF JUDICATURE AT ALLAHABAD)

KESHAV KUMAR GUPTA

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With application for bail and office report)

Date: 07/09/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI

HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA

For Petitioner(s) Mr. Sushil Kumar, Sr. Adv.
 Mr. B.S. Jain, Adv.
 Mr. Ajay Veer Singh Jain, Adv.
 Mr. S.R. Kannoja, Adv.
 Mohd. Irshad Hanif, Adv.

For Respondent(s) Mr. S.N. Pandey, Adv.
 Mr. Chandra Prakash Pandey, Adv.

UPON hearing counsel the Court made the following

ORDER

Leave granted.

The learned senior counsel for the appellant submitted that the appellant has already undergone about 4 years of actual imprisonment. On consideration of the totality of the facts and circumstances of this case, we direct that the appellant shall be released on bail on furnishing bail bond for Rs.20,000/- with two sureties each for the like amount to the satisfaction of the Trial Court.

(A.S. BISHT) (NEERU BALA VIJ)

COURT MASTER COURT MASTER